

ducers to meet the requirements of consumers. As regards the mode of its working, appropriate and detailed forms for requisition of priority have been devised and time schedules drawn up for submission of such requisitions by indentors to the priority Committee through the Joint Plant Committee, who will put the requirements in a consolidated form. These will then be considered by the Steel Priority Committee and decisions taken. Details of the decisions will be communicated by the Joint Plant Committee thereafter to the sponsoring authorities 'indentors, and separately to the main Steel Plants for production and despatch during each period.

#### Applications for Import of Raw Materials

314. SHRI S. K. TAPURIAH :  
SHRI N. K. SOMANI :

Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether it is a fact that application for the import of raw materials by large-scale industries and industries borne on the registers of the D. G. T. D. are considered on the basis of their production capacity and consumption made;

(b) whether it is also a fact that applications from small-scale industries are considered only on the basis of the value of the machinery ;

(c) the reason why this discrimination is made specially when it is recognised that small-scale industry is essentially a labour intensive industry; and

(d) whether Government would allow imports to small-scale industry also on the basis of consumption ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M.R. KRISHNA): (a) to (d). The Import Policy for the import of raw material,

components and spares in the case of 59 priority industries, which account for 75 per cent of the index of industrial production is need-based. Industrial units engaged in the production of priority industries, irrespective of the fact whether they are large or small, get their requirements of the imported raw materials on the basis of their need.

In the case of industries other than priority industries, both in the large and the small scale sectors, import of raw materials is permitted on the basis of replenishment *i.e.* on the basis of utilisation of the previous import licences, upto the extent specified in the import policy.

#### Establishment of Raw Material Bank

315. SHRI S. K. TAPURIAH :  
SHRI N. K. SOMANI :

Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:

(a) whether an Indo-British mission which recently surveyed the needs and manufacturing potential of process plants, recommended the establishment of materials banks in the country;

(b) whether this has found favour with Government; and

(c) whether imported material shall be allocated according to need for some other criteria are proposed to be followed ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) Yes, Sir.

(b) Government are considering the recommendation.

(c) Quota allocation of imported materials will have to be decided from time to time, in keeping with circumstances such as availability of supplies and demand to meet production needs.